



2026:AHC:28936

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 154 of 2026

Anil Kumar Pal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamlakar Pal, Shishir Mehrotra
Counsel for Respondent(s)	:	C.S.C., Shivendra Kumar Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Sharma (AoR No. A/R 0400/2012) holding brief of Sri Kamlakar Pal, learned counsel for the writ petitioner, Sri Brijesh Kumar Srivastava, learned Standing Counsel for the State and Sri Shivendra Kumar Singh, learned counsel for Respondent nos. 2 and 3.

2. The grievance of the writ petitioner is that he claims to have been engaged as Jeep Driver. He seeks regularization.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

February 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)